

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3486
ANSWERED ON:19.03.2013
CASES HANDED OVER TO NIA
Krishnaswamy Shri M.;Shetkar Shri Suresh Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Union Government has handed over some cases to the National Investigation Agency (NIA) for examination;
- (b) If so, the details thereof and the total number of such cases handed over to the NIA for examination during each of the last three years and current year, State-wise;
- (c) The total number of such cases solved/unsolved by the NIA during the said period, State-wise; and
- (d) The corrective steps taken by the Government/NIA to expedite these cases along with the assistance provided by the Government to NIA in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) : The Government has handed over 56 cases to National Investigation Agency (NIA) for investigation. Out of 56 cases, 27 cases are under investigation, 27 charge sheeted/supplementary charge sheeted and trial in respect of 02 have been completed. The detail of cases handed over to NIA for examination during the last three years and the current year is as under:↵

- 1. 2010 11
- 2. 2011 16
- 3. 2012 16
- 4. 2013 05

(d): Government is committed to expeditious disposal of cases registered, investigated and prosecuted by all investigating agencies including NIA. In order to do it, Government has established 39 Special Courts for NIA all over the country for day-to-day hearing. Further Judge(s) to preside over these Courts and adequate number of Special Public Prosecutors to handle the cases have also been appointed. Besides, timelines are also stipulated in the statute for various stages of cases viz transfer to NIA, investigation, reference to review authority, sanction of prosecution etc. so as to avoid delays.